

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Office of the Registrar Judicial)**

NOTIFICATION

It is notified for the information of all the Advocates practicing in the Srinagar Wing of the High Court of J&K that J&K High Court is going to roll out E-Diary Services by dint of which Lawyer will be able to track the progress of all the cases represented by him/her in the High Court of J&K. The lawyer can also avail benefits of having access to soft copy of the paper book, court notices/summons etc which shall be automatically uploaded in their respective e-mail ID as soon as vakalatnama is filed by such lawyer.

To avail the aforesaid benefits, desirous Advocates are required to share the information as per the Format affixed as Annexure-A. However, it is made clear that the e-mail ID shared with the High Court for availing the above said services must remain the same and in case there is any change in the e-mail ID, the same has to be notified to the High Court immediately.

The requisite information on the prescribed format shall reach the office of the undersigned by or before 23.03.2020 for transmission of the same to the concerned quarter for further course of action.

Dated:-
12.03.2020

Sd/-
(Massarat Shaheen)
Registrar Judicial,
Srinagar.

Copy to:-

1. Shri Shahzad Azeem, Registrar Computers, High Court of J&K, Jammu for kind information.
2. President J&K High Court Bar Association at Srinagar for kind information. He is requested to intimate all the bar members for taking necessary action.
3. All notice boards.


Registrar Judicial,

Jammu and Kashmir High Court, Jammu
(Registration Form for Access to E-Diary)

(Read the instructions given below. The completed application form, duly signed by the concerned coordinator from Bar Association should be submitted to Registrar (Computers). Please use CAPITAL LETTER.

1) Applicant's First Name _____

2) Middle Name _____

3) Surname _____

4) Father's Name _____

5) Date of Birth _____

6) Sex _____

7) Contact Address _____

PIN: _____

8) City _____

9) Original Enrollment Number _____

10) Newly Generated Number _____

11) Telephone Number _____

12) Mobile Number _____

13) Email Address _____

- 1) I will keep the user id and password secure and that the consequences of any unauthorized use of the user id assigned shall be borne by me and that I shall keep the Jammu and Kashmir High Court indemnified against any claim arising out of use of my user id.
- 2) I shall not make the Jammu and Kashmir High Court responsible for any misuse of my account for any reason. Any misuse of the User id will be my sole responsibility.
- 3) The Jammu and Kashmir High Court and/or NIC are not responsible for the correctness of the contents including data that are being managed by the user.
- 4) Though the Jammu and Kashmir High Court and/or NIC will take all possible measures to prevent data loss, however, due to unforeseen technical issues, if data is corrupted or otherwise is incorrect for any reason, neither the Jammu and Kashmir High Court nor the NIC shall be held responsible.
- 5) This account will be deactivated, if not used for 120 days.
- 6) User id along with data will be deleted after a period of 6 months from the date of deactivation if no request for activation is received.

Date:
Place:

Signature of the Applicant

Recommended for creation of user ID.

President/Secretary Bar Association
(Signature with date and seal)

Note: : Contact Jammu and Kashmir High Court through Email on cpc-jk@ajj.gov.in for any user related query.